GOVERNMENT OF INDIA MINISTRY OF POWER RAJYA SABHA UNSTARRED QUESTION NO.638

ANSWERED ON 07.02.2023

PAYMENT OF DUES

638 # SHRI VINAY DINU TENDULKAR:

Will the Minister of **POWER** be pleased to state:

- (a) whether State Governments are paying the dues of the power sector on time, if so, the year-wise details during the last three years;
- (b) whether action was taken against the consumer States for not paying the dues on time; and
- (c) if so, the details thereof, if not, the reasons therefor?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY (SHRI R.K. SINGH)

- (a): Details of Year-wise Outstanding Government Departments Dues and Subsidy Receivables for all the States/UTs of the country are given at **Annexure-II** and **Annexure-II** respectively.
- (b) & (c): Under the Revamped Distribution Sector Scheme (RDSS) launched by Government of India, as part of prequalification criteria for availing financial assistance under the scheme, it is to be ensured that all Government Departments/ Attached Offices/ Local Bodies/ Autonomous Bodies/ Boards/Corporations have made 100% payment of current electricity dues for the year under evaluation. Regarding the timely payment of subsidy dues, the State Government has to ensure 100% payment of subsidy for the previous year and advance payment of subsidy up to current period in line with Section 65 of EA, 2003 and wipe out the remaining subsidy amount by the end of the project period. Trajectories for liquidation of arrears on account of electricity dues of Government Departments as well as old subsidy dues have been prescribed under the Result Evaluation Framework for evaluating the DISCOMs for availing financial assistance under the scheme. Release of grant under the scheme is contingent upon Discoms meeting pre-qualifying criteria.

This scheme also aims at implementation of prepaid Smart Metering for all Government offices, excluding emergency public services like hospitals, waterworks and street lighting. It is expected that this will ensure timely payment of all Government Departments electricity dues including dues from ULBs/RLBs to the DISCOMs.

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Ministry of Power (MoP), has introduced additional prudential guidelines for sanctioning of working capital loans to State DISCOMs/ TRANSCOs/ GENCOs. These provide that loans to DISCOMs and other State owned utilities would be contingent to their performance against prescribed conditions. The prudential norms, among other conditions, include timely release of subsidy by State Governments and payment of outstanding Govt. Department electricity bills. The MoP has also asked all other FIs/ Banks to adopt and implement the Revised Additional Prudential Norms for working capital loan to DISCOMS/ TRANSCOs/ GENCOs.

In line with recommendations of the Fifteenth Finance Commission, Ministry of Finance (GoI) launched a program in June 2021 to allow additional borrowing space of 0.5% of the Gross State Domestic Product (GSDP) to the State Governments, which is conditional on them undertaking and sustaining specific reforms in the power sector. Entry level conditions include timely payment of outstanding subsidy dues and advance payment of current subsidy, ensure that the additional borrowing by DISCOMs stands evaluated and justified. Additional borrowing ranging from 0.25% to 0.50% of GSDP will be allowed based on their score against the performance evaluation criteria which includes timely payment of electricity bills by Government Departments/ offices/Local Bodies and if they meet all entry level conditions. For FY 2021-22, proposals of 12 States (Andhra Pradesh, Manipur, Rajasthan, Uttar Pradesh, Tamil Nadu, Sikkim, Meghalaya, Odisha, Assam, Kerala, West Bengal and Himachal Pradesh) have been approved for additional borrowing up to 0.5% of GSDP.

ANNEXURE REFERRED IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 638 ANSWERED IN THE RAJYA SABHA ON 07.02.2023

	Cumulativa Cumulativa Cumulativa						
		Cumulative	Cumulative	Cumulative			
Sr.	States/UTs	Outstanding Govt. Deptt dues as	Outstanding Govt. Deptt dues	Outstanding Govt. Deptt dues			
No.	States/01s	on 31.03.2020 (Rs.	as on 31.03.2021	as on 31.03.2022			
		in Crore)	(Rs. in Crore)	(Rs. in Crore)			
1	Andhra Pradesh	7064.5	8735.9	9116.0			
2	Arunachal Pradesh	48.0	0.0	0.0			
3	Assam	153.3	106.2	21.0			
4	Bihar	1276.0	452.5	704.4			
5	Chhattisgarh	610.0	1159.8	1101.6			
6	Goa	81.0	125.3	201.0			
7	Gujarat	423.0	644.0	358.0			
8		452.7	154.3	134.2			
9	Haryana Himachal Pradesh	154.0	183.1	86.0			
_				9933.1			
10	J&K	4580.6	4882.0				
11	Jharkhand	723.4	79.8	320.1			
12	Karnataka	4677.3	4301.1	6600.3			
13	Kerala	1790.4	878.4	1278.4			
14	Ladakh	0.0	0.0	62.5			
15	Madhya Pradesh	1062.7	140.0	813.2			
16	Maharashtra	6350.0	8496.0	9131.0			
17	Manipur	120.0	67.4	70.6			
18	Meghalaya	51.2	53.3	0.0			
19	Mizoram	25.7	0.0	0.0			
20	Nagaland	0.0	0.0	0.0			
21	Odisha	478.8	306.7	384.8			
22	Punjab	2250.0	1750.0	2612.0			
23	Rajasthan	1390.5	2031.0	1791.2			
24	Sikkim	41.6	0.0	0.0			
25	Tamil Nadu	1476.0	2702.3	3677.0			
26	Telangana	9320.0	10003.3	11935.0			
27	Tripura	37.1	9.5	40.9			
28	Uttar Pradesh	13294.0	115.0	4491.6			
29	Uttarakhand	1122.4	0.0	814.0			
30	West Bengal	515.0	1287.8	954.0			
31	Lakshadweep	0.0	0.0	0.0			
32	D&N Haveli and Daman & Diu	3.2	0.0	0.0			
33	Puducherry	443.8	0.0	0.0			
34	Andaman Nicobar	0.0	0.0	0.0			
35	Chandigarh	4.1	0.0	0.0			
36	Delhi	152.4	0.0	0.0			
	TOTAL	60172.70	48664.49	66631.68			

Source: REC report

ANNEXURE REFERRED IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 638 ANSWERED IN THE RAJYA SABHA ON 07.02.2023

Sr. No.	States/UTs	Cumulative Outstanding Subsidy receivable from State Govt. as on 31.03.2020 (Rs. in Crore)	Cumulative Outstanding Subsidy receivable from State Govt. as on 31.03.2021 (Rs. in Crore)	Cumulative Outstanding Subsidy receivable from State Govt. as on 31.03.2022 (Rs. in Crore)
1	Andhra Pradesh	6179.2	5139.6	3178.3
2	Arunachal Pradesh	0.0	0.0	0.0
3	Assam	0.0	14.7	0.0
4	Bihar	0.0	0.0	0.0
5	Chhattisgarh	2256.7	2504.5	2698.7
6	Goa	0.0		0.0
7	Gujarat	7517.0	5163.0	3445.0
8	Haryana	0.0	0.0	0.0
9	Himachal Pradesh	110.0	53.1	89.0
10	J&K	300.0	1500.0	0.0
11	Jharkhand	3641.0	600.0	0.0
12	Karnataka	8107.0	5473.6	3525.9
13	Kerala	0.0	0.0	0.0
14	Ladakh	0.0	0.0	0.0
15	Madhya Pradesh	6583.8	12573.1	16240.2
16	Maharashtra	1368.0	9101.0	3399.0
17	Manipur	0.0	0.0	0.0
18	Meghalaya	1318.9	0.0	38.4
19	Mizoram		0.0	0.0
20	Nagaland	0.0	0.0	0.0
21	Odisha	0.0	0.0	0.0
22	Punjab	5578.0	1239.0	9020.0
23	Rajasthan	13672.4	17961.5	15596.5
24	Sikkim	23.6	0.0	0.0
25	Tamil Nadu	0.0	0.0	0.0
26	Telangana	0.0	0.0	0.0
27	Tripura	153.6	157.3	166.3
28	Uttar Pradesh	0.0	2992.7	18940.0
29	Uttarakhand	0.0	0.0	0.0
30	West Bengal	0.0	0.0	0.0
31	Lakshadweep	0.0	0.0	0.0
32	D&N Haveli and Daman & Diu	0.0	0.0	0.0
33	Puducherry	18.1	0.0	0.0
34	Andaman Nicobar	0.0	0.0	0.0
35	Chandigarh	0.0	0.0	0.0
36	Delhi	727.6	0.0	0.0
	TOTAL	57554.8	64473.00	76337.33

Source: REC report
